119 Papers Paid

[त्री राम सहाय पांडे]

पकार्तिय के निनिस्टर थी सुबहा वन बैठे हुए हैं। बंट्री की लाइफ इनके हाथ में है। व आतना बाहता हूं कि पाय व् नस ब्रिक पर रोक लय सके, इसलिए क्यों कोई नैधनल ड्रिक बनाने की बात वह सोथ रहे हैं? कब तक वह इस तरह की ड्रिक लोगों को पिला सकेंगे विसमें नधा ज्यादा न हों?

SHRI K. C. PANT : It is an onthuslastic suggestion for action.

MR SPEAKER : Now papers to be laid on the Table.

12.30 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN TELE-

PRENTERS LTD., AND INDIAN TELE-ORAPH (SEVENTH AMDT.) RULES

THE MINISTER OF COMMUNICA-TIONS (SHRI H. N. BAHUGUNA) : I beg to may on the Table :--

- (1) A copy of the Annual Report (Hindi and English versions) of the Hindustan Teleprinters Limited, Madras, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No., LT-1647/72]
- (2) (i) A copy of the Indian Telegraph (Söventh Amendment) Rules, 1971 (Hindi and English versions), published in Notification No. G. S. R. 1471 in Gazette of India dated the 9th October, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
 - (ii) A statement (Hindi and English versions) showing reasons for délay in laying the above Notification. [Macad in Library. See No. LT-1648/72.]

ANNUAL REPORT OF CENTRAL VEGILANCE COMMISSION AND NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : On behalf of Shri Ram Niwas Mirdha, I beg to lay on the table-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1970-71.
 - (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report. [Placed in Library. See No. LT-1649/72]
- (2) (a) A copy each of the following Notifications Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :---
 - (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1972, published in Notification No. G.S.R. 45(E) in Gazette of India dated the 20th January, 1972.
 - (ii) The Indian Forest Service (Pay) Amendment Rules, 1972, published in Notification No. G. S. R. 46(E) in Gazette of India dated the 20th January, 1972.
 - (iii) G.S.R. 47(E) published in Gazette of India dated the 20th January, 1972 constituting for the States of Assam and Meghalaya a joint cadre of the Indian Forest Service.
 - (IV) G.S.R. 48(E) published in Gazetic of India dated the 20th January, 1972 constituting for the States of Mainpur and Tripura a joint c of the Indian Forest Servi

(v) The Indian Forest Service (Cadro) Amendment Rules, 1972, published in Notification No. G.S.R. 315 in Gazette of India dated the 18th March, 1972.

NORTH-EASTERN ABEAS REORGANISATION (REMOVAL OF DIFFICULTIES) ORDER NO. 1, BORDER SECURITY FORCE LEAVE RULES AND NOTIFICA. TIONS UNDER INTER-STATE CORPORATIONS ACT

SHRI K. C. PANT : I beg to lay on the Table-

- A copy of the North-Eastern Areas Reorganisation (Removal of Difficulties) Order No. 1 (Hindi and English versions) published in Notification No. S.O. 216(E) in Gazette of India dated the 21st March, 1972, under sub-section (2) of section 87 of the North-Eastern Areas (Reorganisation) Act, 1971. [Placed in Library. See No. LT--1651/72.]
- (2) (i) A copy of the Border Security Force Leave Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 1313 in Gazette of India dated the 11th September, 1971, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(ii) A statement showing reasons for delay in laying the above Notification. [*Placed in Library.* See No, LT-1652/72.]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 4 of the inter-State Corporations Act, 1957;---
 - (i) The Administrator-General, Putijab (Reorganisation)

Order, 1972, published in Notification No. S. O. 221(E) in Gazette of India dated the 22nd March, 1972.

KEROSENE (FIXATION OF CEILING PRICES) AMDT. ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR \$INGH): I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order 1972 (Hindi and English versions) published in Notification No. G.S.R. 195(E) in Gazette of India dated the 17th March, 1972, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT---1654/72.]

12.57 hrs.

MASSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following messages received from the Secretary of Rajya Sabha:----

(i) I am directed to inform the Lok Sabha that the Rajya Sabha, at its Sitting held on the 3rd April, 1972 has passed the enclosed motion referring the Homecopathy Central Council Bill, 1971 to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

Motion

"That the Bill to provide for the constitution of a Central Council of Homosopathy and the maintenance of a Central Register of Homosopathy and for matters connected therewith be referred to a joint Commitue of the Houses consisting of 45 members; 15 members from this House, namely: